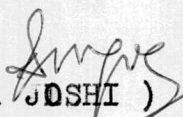


O.A.No.80/86

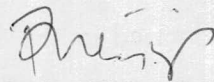
CORAM : (1) Honourable Mr. P.H. Trivedi (Vice Chairman)  
(2) Honourable Mr. P.M. Joshi (Judicial Member)

Mr. ~~R.V. Deshmukh~~<sup>Sheth</sup> learned counsel for the applicant is present. Mr. K.K. Shah learned advocate holding proxy for Mr. R.P. Bhatt (learned standing counsel) is also present. Mr. ~~Deshmukh~~<sup>Sheth</sup> however seeks time to enable him to ~~give~~<sup>collect</sup> his papers. His request is considered. The case is adjourned to 28th August 1986. In the meantime, respondents are directed to file <sup>a</sup> reply and they should furnish a copy thereof to the learned counsel for the applicant. The interim relief ~~is~~ continued.

17-7-86

  
( P.M. JOSHI )

J.M

  
( P.H. TRIVEDI )

V.C.

8  
3

O.A./80/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN  
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

1.10.'86

Reply has been filed. The case is adjourned to 22nd-  
October, '86 for hearing.

*P. H. Trivedi*  
(P.H. TRIVEDI)  
V.C.

*P. M. Joshi*  
(P.M. JOSHI)  
J.M.

3/10pm;

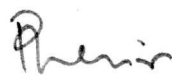
O.A.30/86

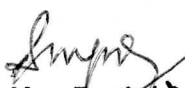
CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member.

22/10/86

The learned advocate Mr. J.C. Sheth for the applicant who is Station Master at Nada Station and he has been transferred to Bhajwa. He states that while he does not oppose his transfer, it should be brought <sup>out</sup> at the end of academic year so that <sup>his</sup> the children <sup>education</sup> is not affected. There is a policy for transfer orders that ~~xxxx~~ ~~ixxx~~ unless there is any special reason, or urgency then ~~xxxx~~ the transfer affected, otherwise at the end of academic year, accordingly the applicant's transfer may be affected not before April 1986 when the respondent will free to implement the order.

With these directions the case is disposed of.

  
(P.H. Trivedi)  
Vice Chairman

  
(P.M. Joshi)  
Judicial Member.